



NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/44/ (IB)/2017
NAME OF THE PETITIONER(S) : SPX FLO TECHNOLOGY INDIA PVT LTD
NAME OF THE RESPONDENT(S) : ORCHID CHEMICALS PHARMACEUTICALS LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM		

1) For Nanchil S Ray Kumar Counsel for Respondent. 
Rahul Jain Counsel for Petitioner 

ORDER

Counsel representing both the parties are present. Counsel for respondent submitted that there is a proposal for settlement for clearing the amount claimed in instalments. It is also submitted that they are intending to pay Rs.4 lakhs on 31.07.2017 and the balance in instalments specified in the proposal. Counsel for petitioner submitted that clause 8 of the proposal is not acceptable. Counsel for respondent prayed time for making further submissions in relation to the objections of the petitioner. Both the counsel prayed to grant time for making submissions. Time extended at their request. Put up on 27.07.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)